

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.495/2007
This the 18th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Pradeep Kumar Misra aged about 26 years son of Sri Hari Narain, working as a booking clerk under the respondents at N. Railway station Faizabad and resident of Mohalla Khojanipur, City Faizabad.

...Applicant.

By Advocate: None.

Versus.

1. Union of India through the General Manager, Northern Railway Headquarter office, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway Divisional Office, Delhi Division, New Delhi.
3. The Sr. Divisional Accounts Officer (Finance Manager) Northern Railway Divisional Office, Delhi Division, New Delhi.

By Advocate: Shri S.M.S. Saxena.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard. The applicant has filed this OA for payment of Over Time dues and also made representation covered under (Annexure-8) dated 03.10.2004 and (Annexure-9) dated 19.03.2007. It is also the contention of the applicant that the same is still pending before the respondent authorities for consideration. Without disposal of pending representation, the applicant is not at all justified ^{to} in file the OA for issuing any directions to the respondent authorities.

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2. It is the contention of the applicant ~~states~~ that if a direction is given to the respondents for disposal of his pending representations in respect of over time allowance, his purpose would be served. The learned counsel for respondents states that they have no objections for consideration of such representation of the applicant and passing speaking order as per rule, if sufficient time is granted.

3. In view of above circumstances, the OA is disposed of with a direction to the respondent authorities to consider representation covered under (Annexure-8) dated 03.10.2004 and (Annexure-9) dated 19.03.2007 and to pass reasoned order as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

18-01-07

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